COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI (Appellate Jurisdiction)

IA NO. 277 OF 2017 IN DFR NO. 962 OF 2017

Dated: 31st May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

UJVN Ltd., Dehradun ... Appellant(s)

Vs.

Uttrakhand Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Himanshu Shekhar

Mr. Jamnesh Kumar

Mr. Purshottam Singh-Rep.

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R.2

ORDER

IA NO. 277 OF 2017

(Application for condonation of delay in filing)

There is 556 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. Mr. Buddy A.Ranganadhan appears on behalf of Respondent No.1 and Mr. Manoj Kumar Sharma appears on behalf of Respondent No.2.

We have heard learned counsel for the Appellant. It appears that the Appellant was prosecuting a Review Petition. After disposal of the Review Petition, the appellant has filed the appeal.

We find the reason given for condonation of delay to be acceptable. Sufficient cause is made out. Hence delay in filing the appeal is condoned. Application is disposed of.

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Registry is directed to number the appeal.

Admit. Issue notice to the respondents returnable on 02.08.2017. Dasti, in addition, is permitted.

List the matter on <u>02.08.2017.</u>

(I.J. Kapoor) Technical Member pr/kt (Justice Ranjana P. Desai) Chairperson